

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S. E COMPLEX PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated / registered
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Insolvency commencement date in respect of corporate debtor
7	Estimated date of closure of insolvency resolution process
8	Name and registration number of the insolvency professional acting as interim resolution professional
9	Address and e-mail of the interim resolution professional, as registered with the Board
10	Address and e-mail to be used for correspondence with the interim resolution professional
11	Last date for submission of claims
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. E Complex Private Limited** on **December 9, 2020**. The order received by Interim Resolution Professional on **December 18, 2020**.

The creditors of **M/s. E-Complex Private Limited** are hereby called upon to submit their claims with proof on or before **January 01, 2021** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CHANDRA PRAKASH JAIN
(Interim Resolution Professional)

Place : Ahmedabad
 Date : 19.12.2020
 Regn. No.: IBBI/IPA-001/IP-P00147/2017-18/10311